

SHRI MAHAVIR TYAGI: Otherwise, Satyagraha will start.

MR. DEPUTY CHAIRMAN: No afiore uotices or some such thing. Yes, papers lo be laid on the Table.

**Papers laid on the table—contd.**

**Annual Report 1972-73 of the Khadi and Village Industries Commission and related papers**

THF MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): Sh, I beg to lay on the Table—

I. A copy each (in English and Hindi) ol the following papers, under sub section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 :—

(i) Annual Report of the 'hadi nnd Village Industries Commission for the Year 1972-73.

(ii) Statistical statements to the Annual Report for the Year 1972-73.

[Placed in Library. For (i) and (ii) *See* No. LT-8648/74]

II. A statement (in English and Hindi) giving reasons for the delay in laying the documents mentioned above.

**The Delhi Sales Tax (8th Amendment) Rules, 1974.**

THE DEPUT MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Delhi Administration Notification No. F. 4(97)/69-Fin.(G), dated the 25th November, 1974, publishing the Delhi Sales Tax (8th Amendment) Rules, 1974, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

[Placed in Library. *Sec* No. LT-8651/74]

**Ministry of Finance (Department of Revenue and Insurance) Notification**

SHRIMATI SUSHILA ROHTAGI : Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No.671(Ej, dated the 30th November, 1974. [Placed in Library. *See* No. LT-8683/741

**Rcsport of the Central Excise (Self-Removal Procedure) Review Committee Volumes Iand**

SHRIMATI SUSHILA ROHATGI : Sir, t also beg to lay on the Table a copy (in Hindi) of the Report of the Central Excise (Self-Removal Procedure) Review Committee (Volumes I and II) [Placed in Library. *See* No. LT-8652/74].

MR. DEPUTY CHAIRMAN: Shall we take up the Calling Attention after lunch or tomorrow?

SHRI D. D. PURI (Haryana): Let us take it up tomorrow because there will not be much time today.

SHRI RAIN A RAIN (Uttar Pradesh): No, it should be today.

MR. DEPUTY CHAIRMAN: It is up to the House. The House stands adjourned till 2-45 P.M.

The House then adjourned for lunch at fortyone minutes past one of the clock.

The House reassembled after lunch at forty-seven minutes past two of the clock. [Mr. Deputy Chairman in the Chair.]

MR. DEPUTY CHAIRMAN : Now, shall we take up the Call Attention?

HON. MEMBERS: Yes.

MR. DEPUTY CHAIRMAN : Before we go to the Call Attention, I would like to Inform the leaders of the Opposition that instead of meeting tomorrow morning, we meet at 4-30 p.m. to-day.